

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**IA No.170/2020 And
CP (IB) No.484/Chd/Pb/2019**

Under Section 9 of I&BC, 2016 & Rule 11 of NCLT Rules, 2016.

In the matter of:

| | |
|----------------------------|------------------------------------|
| Heligo Charters Pvt. Ltd. | ...Petitioner-Operational Creditor |
| Versus | |
| Dhillon Aviation Pvt. Ltd. | ...Respondent-Corporate Debtor |

Present through video conferencing:

Mr. Anand Chhibbar, Senior Advocate with Mr. Zacarias Joseph,
Mr. Vipul Joshi and Abhijeet Desmukh, Advocates for the petitioner.
Mr. Sumer Singh Brar, Mr. Anupam Singh and Mr. Udit Mehra,
Advocates for the respondent.

When this matter is taken up for hearing, learned counsel appearing for the respondent-corporate debtor submits that in a matter pertaining to the present case, the Hon'ble Delhi High Court has passed an order on 11.08.2021 and it is necessary to peruse the said order before proceeding in the said CP.

2. In the circumstances, list the CP on 01.09.2021.
3. The learned counsel for the respondent-corporate debtor shall file a copy of the said order of Hon'ble Delhi High Court after service on the other side, before the next date of hearing.

Sd/-

(K.K. Vohra)
Member (Technical)

Sd/-

(Ajay Kumar Vatsavayi)
Member (Judicial)

August 16, 2021

pc